

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1012/GT/2025

Subject : Petition for approval of tariff for Feroze Gandhi Unchahar Thermal Power Station Stage-II, (420 MW) for the period 2024-29.

Petitioner : NTPC Limited

Respondent(s) : UPPCL and 10 others

Date of hearing : **19.12.2025**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Mansoor Ali Shoket, Advocate, TPDDL
Shri Nitin Kala, Advocate,
Shri Kunal Singh, Advocate, TPPDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Ms. Kashish Singh, Advocate, TPDDL

Record of Proceedings

The matter was called out through virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed for determination of the tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II for the tariff period 2024-29.

3. The Commission, after hearing the parties, directed the Petitioner to submit the following additional information, after serving a copy to the Respondents, on or before **9.2.2026**:

For the period 2024-29

a) Additional Capital Expenditure (ACE):

- i. *Submit a single relevant Regulation for each ACE item under the provisions of the 2024 Tariff Regulations, along with the required technical justification and documentary evidence.*
- ii. *Certificate of obsolescence for the existing asset from the OEM or, in its absence, from a competent authority, for ACE proposed under Regulation 25(2)(c). Further, corresponding decapitalization values in Form-I with proper linkage to the new asset claimed, have to be provided.*
- iii. *Submit the scope of work and blending ratio for biomass co-firing enabling flexible operation of the generating station, as claimed under Regulation*



26(1)(g) of the 2024 Tariff Regulations. Also, the Petitioner to submit any technical approval from any competent authority (CEA).

- iv. It is observed that most of the ACE items claimed pertains to replacement of assets within the original scope. Provide justification of ACE w.r.t. regulation 28 of Tariff Regulations 2024.

b) Additional O&M Expenses:

Water Charges:

- Submit the computation for the estimated water charges claimed as per the first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.

Security Expenses:

- Submit the assessment of security requirement and estimated expenses accordingly, as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.

Ash Transportation Expenses:

- Submit the basis and computation of ash transportation expenses claimed along with the rationale for the same.

c) Supplementary Tariff on ECS:

- Provide justification for not filing a separate Petition for determination of supplementary tariff for the Emission Control System (ESP Upgradation) based on the actual capital expenditure duly certified by the Auditor, as directed by the Commission vide order dated 17.11.2021 in Petition No. 501/MP/2020 and in line with Regulation 8(4), Regulation 9(3), Regulation 14(2) and 29(4) of the 2024 Tariff Regulations.

d) Tariff Forms:

- Submit Form15 and Form-15A duly certified by the Auditor (with UDIN), as required, in the formats of Part-I of Annexure-I of the 2024 Tariff Regulations, along with the certification that the claimed details are in line with the 2024 Tariff Regulations.

4. The Respondents are permitted to file their replies by **9.3.2026**, after serving a copy to the Petitioner, who may, file its rejoinder, if any, by **6.4.2026**.

5. The matter will be listed for hearing on **21.4.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

